स्क्रीन दः 2-10-	81 13 से 24 पृष्ठ
छ . सरिता हिन्दी (81)	2 ग्रदद
ेज. कादम्बिनी	2 ′′
झ. दिनमान साप्ताहिक (81) 2 "	
ः55. तेल [ि]न	2 "
56. गैस के सिलेन्डर खाली	2 "
57. हैंडलूम के झीने कपड़े	2 बंडल ग्रौ√
	9 ग्रद्द
58. ऊन का गोला (स्रोसवार	प) 131 गोले
59. रुमाल	51 ग्रदद
60. तैयार फाक	2 "
61. ंनायलान की पैंट	3 "
62. खुली ऊन की गुच्छिश	40कि०ग्रा०
•	लगमग स्रोर
	2 छोटी गुच्छि-
e e	यां पैकेटों में
63. लेस कढ़ाई वाली	6 ग्रदद
64. छत्तरिया <u>ं</u>	4 "
65. ट्रास िस ्टर	4 "
66. স্নাৰ্	35 "
67. फूल मखाना	1 1/2 टिन

(ग) रेल सम्पत्ति (विधि विरुद्ध ग्रधिनियम की घारा क्षवजा) मामला सं० 67/81 में श्री ग्रन्तर्गत दीना नाथ, गार्ड को शिरपनार किया गया था। उसे 19-10-81 से मुझत्तल कर दिया गया था किन्तु 10-11-81 से उसे इय्टी पर ले लिया गया है। इस मामले की ग्रभी जॉच पड़ताल की जा रही है।

., PAPERS LAID ON THE TABLE 12.00 Noon

I. Report and Accounts (1978-79) of the Tripura Forest Development and Plantation Corporation Limited, Agartala and related papers.

II. Notification of the Ministry of Agriculture (Department of Agriculture and Cooperation).

THE MINISTER OF AGRICUL-TURE AND RURAL RECONSTRUC-TION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to lay on

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (I) of section 619A of the Companies Act, 1956:-
 - (i) Third Annual Report and Accounts of the Tripura Forest Development and Plantation Corporation Limited, Agartala, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Review by Government on the working of the Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the document mentioned at (1) (i) above. [Placed in Library. See No. LT-2962/81 for (i) and (ii) above.]

II. A copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture and Cooperation). Notification G.S.R. No. 517(E) dated the 19th September, 1981, declaring Fertiliser (Control) Order, 1957, as Special Order for the purpose of summary trial under section 12-A of the Essential Commodities Act, 1955, under subsection (6) of section 3 of the said Act. [Placed in Library. See No. LT-3009/81.1

Report and Certified Accounts (1980-81) of the Central Board of Irrigation and Power, New Delhi

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): Sir, I beg to lay on the Table, a copy (in English and